GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:540 ANSWERED ON:13.08.2012 COLLECTION OF TOLL TAX Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Gandhi Shri Dilip Kumar Mansukhlal;Paranjpe Shri Anand Prakash

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received complaints regarding collection of hundred per cent toll tax by private road developers on highways under construction in various States such as Gujarat, Rajasthan and Maharashtra etc.;

(b) if so, the details thereof alongwith the action taken in this regard;

(c) whether the Government proposes to revise the toll policy or the system for collection of tolls so as to attend to the grievances of road users; and

(d) if so, the time by which the said policy is likely to come into existence?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) Yes, Madam.

(b) User fee is being collected by the concessionires as per the provisions of the Concession Agreements and at the notified rates. However, in case of 4 lane sections under tolling when taken up for 6 laning/further development, the tolling is continued during 6 laning/ further development as per the provisions of the NH (Fee) Rules. The detail of sections where representations were received is at Annexure. The user fee (Toll) is being charged as per notified rates.

(c) & (d) Yes, Madam. To reduce the hardship of road users Govt. has amended the NH(Fee), Rules, 2008 through notification dated 12/10/11 so that the graded increase of user fee rates will be maximum 25% per year while transiting from NH(Fee) Rules, 1997 to NH(Fee) Rules, 2008. It is also decided that for the public funded projects, which are presently four-lane highways and are being taken up as a six-lane projects before taking up on BOT (Toll) bidding, the transition plan from 1997 rules to 2008 rules be notified and thereafter the project be bid for which the same toll notification shall apply till the completion of the construction.